

National Company Law Tribunal

Allahabad Bench

CP NO. 106/ND/2012

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

NAME OF THE COMPANY: *Smt. Poonam Gupta Vs. Jananamandal Ltd*

SECTION OF THE COMPANIES ACT/I & B CODE: *397/398 of the Companies Act, 1956*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	<i>Ashish Mr. Sriv.</i>	<i>Advocate</i>	<i>Petitioner</i>	<i>AS</i>
2.	<i>Dr. Pawan Jaiswal</i>	<i>PCMA</i>	<i>Respondent</i>	<i>PJ</i>

CP No. 106/ND/2012

Parties are represented by their respective counsels and PCMA.

In this matter Advocate Commissioner Shri Vijay Kumar Singh has forward a letter / Report dated 3rd November, 2017, which is opened in the open court.

Having heard the submission of both the parties, we are of the view, that the contents of such report can be shared with learned counsel of both the parties. Hence, a copy of such letter/ report dated 3rd November, 2017 be provided to the Counsel for both parties. Further another report from Commissioner C.A is still awaited. The same to be expedited. A copy of this order be communicated to the CA/ Commissioner.

Meanwhile, it is transpired in the Court that another report from the Charter Accountant in respect of inspection is still awaited. Therefore, it would be appropriate that comprehensive comments on behalf of inspection (by the office of the RD, Advocate Commissioner and Charter Accountant) may be invited. Therefore, this court may await for Report of the Charter Accountant.

We perused the previous proceeding dated 09.11.2017, wherein, we expect that the Commissioner/ Chartered Accountant to file their report within 10 days. Hence, time is granted for the same.

A copy of this order be communicated to the Charter Accountant.

The matter be listed on 13th December, 2017.

Date: 30/11/2017

Typed by
Jyoti
(Stenographer)

Sd
H.P. Chaturvedi,
Member(Judicial)